

23-4-92

(2)

Mr. B. Dattamurthi, advocate, for the applicant.

Mr. V. M. Bendre for Mr. P. M. Pradhan Counsel for the respondents.

M.P. no. — 192 is for amendment. Amendment allowed.

The amendment may be carried out in O.A. no. 72/1992 to day.

M.P. no. — 192 is accordingly disposed of.

A copy of amended application be served on the respondents, who will file their written submissions within two weeks.

Applicant may file his rejoinder within ~~one~~ one week thereafter with an advance copy.

Fix for admission hearing on 25-6-92.

S.F. Razvi
(S. F. Razvi)
M(J)

Usha Savaris
(Ms. USHA SAVARIS)
M(A)

Dated: 25-6-92.

Mr. Dattamurthi for the applicant.
Mr. V. M. Bendre for Mr. P. M. Pradhan for the respondents.

The learned Counsel for the applicant prays for permission to withdraw this application, since relief prayed for in the application in para 8 (i) was found to be barred by limitation. The learned counsel
contd.

Consd.

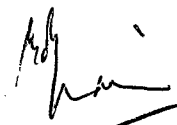
(3)

also prays for liberty to file a fresh application if necessary. The learned counsel for the respondents has no objection.

We, therefore, permit the withdrawal of this application as prayed for by the applicant's counsel and also grant liberty to file a fresh application in accordance with law including the provisions for limitation.

The application is disposed of.
No order as to costs.


(J.P. Sharma)
M(J)


(M.Y. Pralok)
M(A)

25/6/22
Order/Judgement despatched
to applicant/respondent(s)
on 24/6/22

